

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-239/ND/2020**

IN THE MATTER OF:

Mr. Rekha

...PETITIONER

Vs.

M/s. Nutrionex Manufacturers Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 13.03.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Kshitij Paliwal, Advocate

For the Respondent/ Corporate-debtor :Ms. Srishti Vaid, Advocate

ORDER

Ms. Srishti Vaid, Advocate has appeared on behalf of the corporate debtor and seeks time to file reply. Ten days'time has been granted to file reply after serving advance copy to the learned counsel for the petitioner. Learned counsel for the petitioner is directed to file rejoinder if any within five days of receipt of the application. Post the matter to 17th April, 2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(Abni Ranjan Kumar Sinha)
Member (J)**